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O.A. No. 819 of 2010

Uchaba Sahu.....Applicant  
Vs  
Union of India & Ors....Respondents

Order dated: 21.12.2010

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (A)  
Hon'ble Shri A.K.Patnaik, Member (J)

Heard Sri B.Panda, Ld. Counsel for the applicant and Sri U.B.Mohapatra, Ld. Sr. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

2. In the present Original Application, which has been filed under Section 19 of the Administrative Tribunals Act, 1985, the applicant has prayed for the following reliefs:

“ i) to pass appropriate order(s) by directing the CCIT, the Respondent No.2 to dispose of the petition sanctioning the financial benefit applicable to the grade of Office Superintendent w.e.f. 05.05.2005 at par with the juniors and all other monetary benefit including fixation of monthly pension etc. revised which may please be fixed up.

ii) to pass such other order.....”

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The applicant has also prayed for the following interim relief:

"Pending finalization of the Original Application the Respondent No.2 may please be directed to dispose of the representation dt. 30.12.2005 and subsequent petitions till 16.09.2008 made by the applicant within a stipulated period. Considering the urgency arises in the matter for having acute financial loss difficulties and other unavoidable situations developed to grab and thereafter the applicant's existence.

3. Ld. Counsel for the applicant submits that though the applicant has made the prayer for sanctioning the financial benefit applicable to the grade of Office Superintendent w.e.f. 5.5.2005 at par with the juniors and all other monetary benefits including fixation of monthly pension etc., the applicant will be satisfied if his pending representations are considered by the concerned authorities and appropriate orders are passed within a reasonable time frame. He further submits that though the applicant has made a series of representations vide Annexure-A/8 series, the last representation is dated 09.06.2007 addressed to the Chairman, C.B.D.T. (Respondent No.2). Since, these

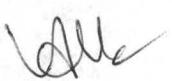
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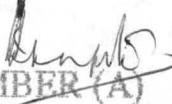
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representations have not been considered so far, he has approached this Tribunal.

4. Having heard and as agreed to by the Ld. Counsel for the parties, without going into the merits of the case, the O.A. is hereby disposed of, at the stage of admission itself, directing Respondent No.2 to consider the representation dated 09.06.2007 as at Annexure-A/8 within 60 days from the date of receipt of a copy of this order under intimation to the applicant.

5. Send copy of this order, along with copy of the O.A., to Respondent No.2 at the cost of the applicant. Ld. Counsel for the applicant undertakes to deposit the postal requisites in course of the day.

  
MEMBER (J)

  
MEMBER (A)

R.K.